

Congenial environmental in Juvenile Homes

†1020. DR. PRAHBA THAKUR: Will the Minister of WOMEN AND CHILD DEVELOPMENT be pleased to state:

(a) whether congenial environment has been provided to the children living in juvenile homes in different States and in what manner these homes work in improving the conditions of children;

(b) how many times in a year different State Governments review and inspect the working of such juvenile homes and whether such information is sent to Central Government every year;

(c) if so, whether Government finds the working and management of these juvenile homes and orphanages satisfactory; and

(d) if not, the details of steps taken by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT (SHRIMATI KRISHNA TIRATH): (a) Chapter VI of the Model Rules, 2007 framed under the Juvenile Justice (Care and Protection of Children) Act, 2000 as amended in 2006 provides for standards of care for children in the institutions which specifies physical infrastructure of homes like separate facilities according to age group of children, standards of accommodation, adequate lighting, ventilation, drinking water, toilets and other facilities like clothing, bedding, nutrition, medical facilities, education, vocational training, etc. The State Governments/UT Administrations are required to run the homes as per the provisions of the Rules.

(b) Rule 63 of the Model Rules, 2007 provides for constitution of the 'State, District or City level Inspection Committee' to visit and oversee the conditions in the institutions and appropriateness of the processes for safety, well being and permanence, review the standards of care and protection being followed by the institutions, look out for any incidence of violation of child rights, look into the functioning of the management committee and children's committee and to make suggestions for improvement and development of the institutions. The Inspections Committee shall carry out inspection at least once in every three months and submit reports to concerned authorities in the State. The information/report is not submitted to the Central Government. However, if required, the Central Government may call for the report at any time from any of the State Governments/UT Administrations.

(c) and (d) Does not arise in view of (b) above.

†Original notice of the question was received in Hindi